

Year	Samples	Meet the parameters	Didn't meet the parameters	% samples meet pter
2010	352	19	333	5%
2011	565	24	541	4%
2012	559	59	500	11%
2013	626	125	501	20%
2014	142	19	123	13%
TOTAL	2244	246	1998	11%

(d) The Government of Delhi has taken action in the form of proportionate deduction from the payment due to service providers towards cooking costs, where samples did not meet the norms. The Government of NCT Delhi has also terminated contracts in case of four service providers on account of failing on microbiological parameters on sample testing.

#### **Reservation for admission of disabled students**

1485. SHRI BAISHNAB PARIDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has made some reservation for admission of disabled students in the primary/higher education in the country;

(b) whether this percentage quis far less than the requirements/needs of such disabled students;

(c) whether a demand has been made for an increase in such quota; and

(d) whether disabled-friendly facilities have been provided in such schools to help students and if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The Government of India is implementing Sarva Shiksha Abhiyan (SSA) for universalising elementary education for all children from 6-14 years of age. Its overall goals include universal access and retention, bridging of gender and social category gaps in education and enhancement of learning levels of children. The focus of this programme is on inclusive education, wherein all disabled children are given admission in neighbourhood schools. Section 3 of the Right of Children to Free and Compulsory Education (RTE) Act mandates free

and compulsory education to all children from 6-14 years of age in the neighbourhood schools, including children with disabilities. As per RTE Amendment Act, 2012 children with disability have also been included in the 25% admission quota given to disadvantaged children in private schools in consonance with Section 12(1)(c) of the RTE Act.

As per Unified District Information System for Education (UDISE), 2013-14 Children With Special Needs (CWSNs) form 1.25 percent of total enrolment at the elementary level. In terms of the provisions of Section 39 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 all Government educational institutions and other educational institutions receiving aid from the Government shall reserve not less than 3 per cent seats for persons with disabilities. There is a provision for reservation of 3% seats for disabled children in Jawahar Navodaya Vidyalayas (JNVs) and Kendriya Vidyalayas. University Grants Commission (UGC) has also issued instructions to all the universities and colleges for providing 3% reservation in admissions for disabled students. The provisions mentioned in RTE Act and Person with Disabilities Act are enabling legislations and do not restrict reservation for admission of disabled students within 3% quota alone.

(d) As per UDISE 2013-14, 82.33% schools have barrier free access and 14.82% schools have friendly toilets under SSA. During 2014-15, 2.60 lakh CWSNs were provided assistive devices, 1.26 lakh general teachers were trained on curricular adaptations at primary level in an inclusive classroom, 42594 Braille books and 39283 large print books were given to the visually impaired children, 143211 CWSNs were provided transport support, 132400 CWSNs were provided escort support, therapeutical support was provided to 161144 CWSNs, while surgical support was provided to 13535 CWSNs under the SSA.

The Rashtriya Madhyamik Shiksha Abhiyan also provides for barrier free access to disabled children at secondary level.

The UGC has implemented a scheme called 'Higher Education for Persons with Special needs' which is basically meant for creating an environment at the higher education institutions to enrich learning experiences for differently-abled persons. Creating awareness about the capabilities of differently-abled persons, constructions aimed at improving accessibility, purchase of equipments to enrich learning etc. are the broad categories of assistance under the scheme.

#### **Standardization of yoga education**

1486. SHRI K. C. TYAGI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: